

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI NO. 57 OF 2020

Sandeep Vaman Raut

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. A. D. Bhobe and Ms. K. Govekar, Advocates for the Petitioner.

Mr. Sagar Dhargalkar, Additional Public Prosecutor for the Respondent nos.1, 2 and 3.

Mr. A. Gosavi, Advocate for the Respondent no. 4.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 06th October, 2020

ORAL ORDER

1. Heard Mr. A. D. Bhobe, learned Counsel for the petitioner, Mr. Dhargalkar, learned Additional Public Prosecutor for the respondent nos. 1, 2 and 3 and Mr. A. Gosavi, learned Counsel for the respondent no.4.

2. Mr. Bhobe, learned Counsel for the petitioner, states that this petition was mainly filed to seek implementation of order dated 02.09.2020 made by

the Deputy Director under the provisions of Section 145 of the Cr.P.C. He now points out that this order dated 02.09.2020 has been implemented and therefore, the grievance raised in this petition no longer survives. He submits that the petition may be disposed off accordingly.

3. Mr. Dhargalkar, learned Additional Public Prosecutor, upon instructions, also submits that the order dated 02.09.2020 has since been implemented. There is no reason to keep this petition pending any further.

4. However, Mr. A. Gosavi, learned Counsel for the respondent no.4, pointed out that respondent no.4 has already instituted a revision against the order dated 02.09.2020, which is pending before the Revisional Court.

5. In case, respondent no.4 has indeed instituted revision application against the order dated 02.09.2020, such revision will have to be, no doubt, disposed off in accordance with law. However, there is no necessity to keep this petition pending any further now that the petitioner himself states that the only purpose for instituting this petition was to seek the implementation of the order dated 02.09.2020 and now that order is already implemented.

6. Accordingly, by recording the aforesaid and at the same time keeping the rights and contentions of respondent no.4 as well as the petitioner open, we dispose off this petition.

7. There shall be no order as to costs.

M. S. JAWALKAR

M. S. SONAK, J.

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